

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO.116/2019

IN THE MATTER OF:

Dhiren Chhikara

Applicant(s)

Versus

Govt. of NCT of Delhi.

Respondent(s)

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(Dr. BMS Reddy)
Environmental Engineer

Delhi

Dated 27 August 2019

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ACTION TAKEN REPORT

MOST RESPECTFULLY SHOWETH:

1. That this Hon'ble Tribunal in above referred matter vide its order dated 27.03.2019 ordered as follows:

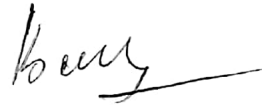
“Allegation in this application is that the air pollution is being caused in Harijan Basti, Rajokri Pahadi, Delhi-110038 where garbage is being burnt by the DBC Warehouse, Naptol, Harijan Basti, Rajokri Pahadi, Delhi-38.

Let a Joint Committee of the Delhi Pollution Control Committee(DPCC) and the SDM, Rajokri look into the matter and furnish afactual and action taken report within one month by email atngt.filing@gmail.com. The DPCC will be the nodal agency for coordination and compliance.”

2. That the site in question was inspected by a team consisting of SDM (VasantVihar) and official of DPCC on 27.7.2019 and the team has found no trace of burning. Local people were also enquired and learnt that no burning takes place. Illegal borewells found in the premises were sealed by the SDM as the same were without permission from the Competent Authority. Copy of the report of the team is enclosed with as **ANNEXURE-1.**

Bauz

3. Local Police station as well as SDMC were also been asked vide DPCC letter dated 23.8.2019 that whether any compliant qua garbage burning at DBC Warehouse has been raised by any local resident or not during the last 3-4 months? Furthermore, vide same letter Local Police station as well as officials of SDMC have been asked to keep close watch to keep check on the occurrence of such incident at the said premises.
4. That the complainant herein also vide DPCC letter dated 23.8.2019 has been asked to furnish detail and photograph to corroborate the occurrence of such incident at the said premises.
5. The status report may kindly be taken on record and dispose of the matter as no cause of action survives in the present matter.



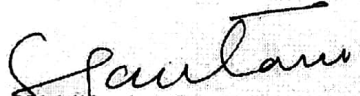
Dr. BMS Reddy
Environmental Engineer
Delhi Pollution Control Committee

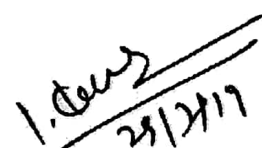
Delhi

Dated: 27/8/19


JOINT INSPECTION REPORT ON 27.07.2019

In compliance of directions of Hon'ble NGT vide order dated 27.03.2019 in OA No. 116/2019 titled as Dhiren Chhikara Vs. GNCTD, a joint inspection of DTDC Warehouse, Naptol, Harijan Basti, Rajokari Pahadi, Delhi-38 is done today by the SDM (VV) and Environmental Engineer (DPCC). The site was inspected by the Committee Members and local residents were also asked about the plastic waste being burnt every morning at DTDC/ Naptol Warehouse. Local residents had denied the burning of plastic every morning at DTDC Warehouse. During visit, committee members had also not found any garbage burning. However, during the visit two illegal borewells were found in the premises which were sealed by the SDM (Vasant Vihar).


(Dr. Siddhartha Gautam)
Env. Engineer, DPCC 29/7/19


(Shalesh Kumar)
SDM (Vasant Vihar)

By email

	<p align="center">DELHI POLLUTION CONTROL COMMITTEE DEPARTMENT OF ENVIRONMENT, GOVT. OF NCT OF DELHI 5th FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-110006 visit us at : http://dpc.delhigovt.nic.in</p>
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No.F.DPCC/CMC-IV/NGT/2019/ 6407

Dated: 23.08.2019

To,

Sh. Dhiren Chhikara

Sub: Order of Hon'ble NGT dated 27.3.2019 in OA No. 116/2019

Sir,

This refers to your complaint made to Hon'ble National Green Tribunal (NGT) regarding air polluting being caused by garbage burning by DBC Warehouse, Naptol, Rajokri Pahari, Delhi-110038 and subsequent order of Hon'ble NGT dated 27.3.2019 in Original Application No. 116 of 2019. By way of this letter you are requested to furnish detail(s) and photograph(s) to corroborate the occurrence of such incident at the said premises.

Yours faithfully,



(Dr BMS Reddy)
Incharge, CMC-IV
Dr. BMS REDDY
Incharge CMC IV
Delhi Pollution Control Committee